

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'E' NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**Before SH. H.S.SIDHU, JUDICIAL MEMBER
AND
SH. ANADEE NATH MISSHRA, ACCOUNTANT MEMBER**

**ITA No. 7996/Del./2019
Assessment Year: 2010-11**

MGF Securities Pvt. Ltd. Asaf Ali Road, New Delhi-110002 PAN : AADCM4374P (APPELLANT)	Vs	ITO, Ward-16(4) New Delhi (RESPONDENT)
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Assessee by	Ms. Bharti Sharma, Adv.
Revenue by	Ms. Rakhi Vimal, Sr. DR

Date of Hearing	27.10.2020
Date of Pronouncement	28.10.2020

ORDER

PER ANADEE NATH MISSHRA, A.M.

This appeal filed by the assessee is directed against the appellate order of the Ld. CIT(A)-6, New Delhi, dated 23.09.2019 for the assessment year 2010-11.

2. At the very outset, the Learned Counsel for the assessee stated that the appellant has opted to settle the dispute in the appeal, under Vivad Se Vishwas Scheme and

that the assessee was awaiting the acceptance by Revenue for settlement of the disputes under the aforesaid scheme.

3. After due consideration of the matter and in view of the foregoing, we treat this appeal as withdrawn on account of the aforesaid scheme, subject to settlement of the disputes in this appeal under the aforesaid scheme.

4. With these directions, the appeal of the assessee is dismissed, being treated as withdrawn. The assessee will be at liberty to approach Tribunal for restoration of appeal if the disputes in this appeal are not settled under the aforesaid scheme.

5. For statistical purposes this appeal is dismissed.

Order pronounced in the Open Court on 28th October, 2020.

Sd/-

(H.S.SIDHU)

JUDICIAL MEMBER

Sd/-

(ANADEE NATH MISSHRA)

ACCOUNTANT MEMBER

Dated: 28/10/2020

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1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT NEW DELHI

Date of dictation	27/10/2020
Date on which the typed draft is placed before the dictating Member	27/10/2020
Date on which the typed draft is placed before the Other Member	27/10/2020
Date on which the approved draft comes to the Sr. PS/PS	28/10/2020
Date on which the fair order is placed before the Dictating Member for pronouncement	28/10/2020
Date on which the fair order comes back to the Sr. PS/PS	28/10/2020
Date on which the final order is uploaded on the website of ITAT	29/10/2020
Date on which the file goes to the Bench Clerk	29/10/2020
Date on which the file goes to the Head Clerk	